

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3094

ANSWERED ON:15.03.2013

RASHTRIYA AAROGYA NIDHI

Adhi Sankar Shri ;Bairwa Shri Khiladi Lal;Baittha Shri Kameshwar ;Jakhar Shri Badri Ram ;Maadam Shri Vikrambhai Arjanbhai;Patel Shri Devji

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the total funds sanctioned and released by the Government to the States/ UTs for providing financial assistance to the poor for major surgeries and other treatments during each of the last three years and current year, scheme-wise and State/ UT-wise;
- (b) whether the Government has not released the sanctioned funds to certain States/UTs under Rashtriya Aarogya Nidhi Scheme;
- (c) if so, the quantum of amount upheld along with the reasons for the same and the time by which this amount is likely to be released, State/UT-wise;
- (d) whether the Government has issued any orders to all the Central Government hospitals and institutions to refer the cases wherever the amount of financial treatment exceeds Rs. 1 lakh to Rashtriya Aarogya Nidhi headquarters instead of referring them to the State Illness Assistance Fund (SIAF); and
- (e) if so, the details thereof and the reasons therefor along with the corrective steps taken by the Government to avoid unnecessary delay in financial assistance to the poor needy patients?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): The details are given at Annexure.

(b) & (c): Government has released the requisite funds to States/U.Ts. who have fulfilled the following conditions stipulated under the guidelines of the State Illness Assistance Fund:

(1) Memorandum of Association

(2) Rule & Regulation of the Society

(3) Registration of Society Certificate

(4) Documentary proof (photocopy of the pass book of the Bank Accounts in the name of Society) confirming that the contribution made by the concerned State Government has been credited to the society

(5) Application form for Central Assistance duly filled in

(6) Account of the Society audited by AG.

(d) & (e): Yes. In order to avoid unnecessary delay and make the scheme more patient oriented, the existing guidelines have been modified so that all the Central Government Hospitals/Institutions can refer the cases to RAN Headquarters, where the amount of financial treatment exceeds Rs.1,00,000/- instead of referring to State Illness Assistance Fund. This will enable the BPL patients to receive timely and better treatment at the Central Government Hospitals/institutions.